

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 32 of 2020

IN THE MATTER OF:

Union of India

....Appellant

Vs.

Apparel Export Promotion Council & Ors.

....Respondents

Present:

For Appellant: Mr. Kamal Kant Jha, Sr. Advocate

For Respondents: Mr. Krishnan Venogopal, Sr. Advocate

**Mr. Ankit Singal, Mr. Achint Gupta, Advocates
for R-2, 4 to 16, 18 to 20, 22, 24 to 29, 31 & 33.**

O R D E R

06.02.2020: Learned counsel for the appellant submits that the writ petition before the Hon'ble High Court of Delhi has no bearing in so far disposal of application pending consideration before the Tribunal is concerned. However, same is contested by Mr. Krishnan Venogopal, Sr. Advocate representing the Respondent.

Having heard learned counsel for the parties for a while, we find that the disposal of application has been considerably delayed. It would be appropriate to direct the Tribunal to disposed of the application with utmost expedition having regard to the earlier order passed by this Appellate Tribunal on 23.01.2020.

Tribunal shall do well to pass appropriate orders after hearing the parties within three weeks keeping in view the observations in the orders dated 11.03.2019 and 03.07.2019. We make it clear that the Impugned order gave directions regarding passing of final order.

Let copy of this order be communicated to the Tribunal forthwith. The appeal stands disposed of.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn